

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.14
C.P. No.151/BB/2023

IN THE MATTER OF:

M/s. Pushpak Capital Trading Pvt. Ltd.	...	Petitioner
Vs.		
ROC, Karnataka	...	Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on 28.03.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Vivek Mishra, PCS

ORDER

1. Heard the Ld. PCS for the Petitioner.
2. In compliance to para no.2 of the Order dated 10.01.2024, Ld. PCS for the Petitioner has filed Affidavit of Service *vide* Diary No. 1143 dated 20.02.2024. The Ld. Counsel for the ROC has filed its Report *vide* Diary No.1967 dated 27.03.2024. The same are taken on record.
3. List the matter on **16.04.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)

Anishma